

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

IA NO. 102 OF 2019

IN

DFR (RP) NO. 69 OF 2019

IN

IA NO. 1428 OF 2018 IN

A.NO. 289 OF 2018

Dated: 22nd January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

TANGEDCO

.... Appellant(s)

Versus

Central Electricity Regulatory commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S.Vallinayagam

Counsel for the Respondent (s) : Ms. Manpreet Kaur Lokesh for R-3

ORDER

IA No. 102 of 2019

(Appln. for urgent listing)

We have heard learned counsel for the Applicant/Appellant. No urgency is made out in the application. The Application is rejected.

List the matter on its own course.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

Pr/js